

Notes of the Registry

Orders of the Tribunal

Common  
A.D. Received from  
Reg. no. 2, 3 & 4  
~~left on 01.05.06~~

For Return of A.D.  
From R-1

For orders

A  
9.9.05

Reg.

Order dt. 12/9/05

parties are  
also sent on call from  
both the sides. AD  
not yet back from  
R-1 although notice  
was sent to them  
by Regd. post. Since  
is treated Subordinate  
on them. him. Call  
this matter on 11/05  
for appearance and  
counter.

12/9/05  
REGISTRAR

Appearance and counter  
not filed

For orders.

A  
6.11.05

Reg.

Order dt. 22.6.06

Copy of order may  
be given to both the  
Counsel

A  
30/6/06

Order dated 22.6.2006

Heard the learned counsel  
of both parties. It appears that  
during pendency of this case  
the Respondents have <sup>already</sup> granted  
the A.C.P. benefit to the  
applicant. In that view of the  
matter the O.A. has become  
infructuous and is disposed  
of accordingly. No costs.

Chairman  
Member (A)